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12.48 hrs.

PAPERS LAID ON THE TABLE

Title : Papers laid on the table by members/ministers.

THE MINISTER OF STATE OF THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATRAYA): Sir, I beg to lay on the Table-

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Building Development Board, Kavaratti, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshadweep Building Development Board, Kavaratti, for the year 2001-2002.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8791/04)

कृषि मंत्रालय में राज्य मंत्री (श्री हुक्मदेव नारायण यादव) : अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ --

1. (एक) वेटरिनरी काउंसिल आफ इंडिया, नई दिल्ली के बर्ष 2002-2003 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
(दो) वेटरिनरी काउंसिल आफ इंडिया, नई दिल्ली के बर्ष 2002-2003 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)
2. उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)

(Placed in Library, See No. LT 8792/04)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHRIPAD YESSO NAIK): Sir, I beg to lay on the Table-

1. A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
 - i. G.S.R. 974 (E) published in Gazette of India dated the 31st December, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 26/95-Cus., dated the 16th March, 1995.
 - ii. G.S.R. 15 (E) published in Gazette of India dated the 7th January, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
 - iii. G.S.R. 18 (E) published in Gazette of India dated the 8th January, 2004 together with an explanatory memorandum seeking to reduce peak rate of Customs duty on all goods (other than agricultural commodities) from 25 per cent to 20 per cent.
 - iv. G.S.R. 19 (E) published in Gazette of India dated the 8th January, 2004 together with an explanatory memorandum seeking to exempt all goods from whole of the special additional duty leviable thereon.
 - v. G.S.R. 20 (E) published in Gazette of India dated the 8th January, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
 - vi. G.S.R. 21 (E) published in Gazette of India dated the 8th January, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 25/2002-Cus., dated the 1st March, 2002.
 - vii. G.S.R. 22 (E) published in Gazette of India dated the 8th January, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 25/99-Cus., dated the 28th February, 1999.
 - viii. G.S.R. 23 (E) published in Gazette of India dated the 8th January, 2004 together with an explanatory memorandum making certain amendments in two Notifications mentioned therein.
 - ix. G.S.R. 27 (E) published in Gazette of India dated the 8th January, 2004 together with an explanatory memorandum seeking to exempt Water Supply Projects for agricultural and industrial use from whole of the basic and additional duties of customs leviable thereon.

- x. G.S.R. 28 (E) published in Gazette of India dated the 8th January, 2004 together with an explanatory memorandum making certain amendments in the Notifications 42/96-Cus., dated the 23rd July, 1996.
- xi. The Project Imports (Amendment) Regulations, 2004 published in Notification No. G.S.R. 29 (E) in Gazette of India dated the 8th January, 2004 together with an explanatory memorandum.
- xii. G.S.R. 38 (E) published in Gazette of India dated the 12th January, 2004 together with an explanatory memorandum seeking to reduce the *advalorem* component of customs duty on specified textile goods from 25 per cent to 20 per cent.
- xiii. G.S.R. 39 (E) published in Gazette of India dated the 12th January, 2004 together with an explanatory memorandum seeking to reduce customs duty on motorcycles, golf cars and motor cars.
- xiv. G.S.R. 41 (E) published in Gazette of India dated the 13th January, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 146/94-Cus., dated the 13th July, 1994.
- xv. G.S.R. 48 (E) published in Gazette of India dated the 16th January, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
- xvi. S.O. 1472 (E) published in Gazette of India dated the 26th December, 2003 together with an explanatory memorandum regarding rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.
- xvii. S.O. 1473 (E) published in Gazette of India dated the 26th December, 2003 together with an explanatory memorandum regarding rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.
- xviii. The Customs Valuation (Determination of Price of Imported Goods) Amendment rules, 2004 published in Notification No. G.S.R. 49 (E) in Gazette of India dated the 19th January, 2004 together with an explanatory memorandum.
- xix. The Import Manifest (Vessels) (Amendment) Regulations, 2003 published in Notification No. G.S.R. 957 (E) in Gazette of India dated the 19th December, 2003 together with an explanatory memorandum.
- xx. The Import Manifest (Aircraft) (Amendment) Regulations, 2003 published in Notification No. G.S.R. 958 (E) in Gazette of India dated the 19th December, 2003 together with an explanatory memorandum.
- xxi. G.S.R. 64 (E) published in Gazette of India dated the 21st January, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
- xxii. G.S.R. 68 (E) published in Gazette of India dated the 22nd January, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
- xxiii. G.S.R. 74 (E) published in Gazette of India dated the 23rd January, 2004 together with an explanatory memorandum seeking to reduce basic Customs duty from 15 per cent to 10 per cent on specified inputs for the manufacture of specified goods.
- xxiv. G.S.R. 75 (E) published in Gazette of India dated the 23rd January, 2004 together with an explanatory memorandum seeking to reduce basic Customs duty to 10 per cent on specified inputs of Television receivers and picture tubes.

(Placed in Library, See No. LT 8793/04)

1. A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
 - i. G.S.R. 962 (E) published in Gazette of India dated the 22nd December, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 56/2002-CE., dated the 14th November, 2002.
 - ii. G.S.R. 969 (E) published in Gazette of India dated the 26th December, 2003 together with an explanatory memorandum making certain amendments in the Notification No. 7/2003-CE., dated the 1st March, 2003.
 - iii. G.S.R. 33 (E) published in Gazette of India dated the 8th January, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 6/2002-CE., dated the 1st March, 2002.
 - iv. G.S.R. 34 (E) published in Gazette of India dated the 8th January, 2004 together with an explanatory memorandum seeking to exempt machinery, instruments, equipments and pipes for use in water supply plants for agricultural and industrial use.
 - v. G.S.R. 45 (E) published in Gazette of India dated the 15th January, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 6/2002-CE., dated the 1st March, 2002.
 - vi. G.S.R. 50 (E) published in Gazette of India dated the 19th January, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 6/2002-CE., dated the 1st March, 2002.
 - vii. G.S.R. 51 (E) published in Gazette of India dated the 19th January, 2004 together with an explanatory

memorandum seeking to exempt certain goods mentioned therein from all duties of excise for the first clearance of Rs. 25 lakh in a financial year.

- viii. G.S.R. 52 (E) published in Gazette of India dated the 19th January, 2004 together with an explanatory memorandum seeking to exempt a job worker performing only the processes of plain roll calendaring or decatizing or both on the unprocessed fabrics received, from all duties of excise leviable thereon subject to certain conditions.
- ix. G.S.R. 60 (E) published in Gazette of India dated the 21st January, 2004 together with an explanatory memorandum seeking to provide exemption from whole of the duties of Central Excise, additional duties of Central Excise and National Calamity Contingency Duty to specified units in the North East region, manufacturing tobacco products subject to certain conditions.
- x. G.S.R. 61 (E) published in Gazette of India dated the 21st January, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 39/2001-CE dated the 31st July, 2001.
- xi. G.S.R. 69 (E) published in Gazette of India dated the 22nd January, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 6/2002-CE dated the 1st March, 2002.
- xii. G.S.R. 53 (E) published in Gazette of India dated the 19th January, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 13/2002-CE(N.T.) dated the 1st March, 2002.

(Placed in Library, See No. LT 8794/04)

1. A copy of the Notification No. G.S.R. 32 (E) (Hindi and English versions) published in Gazette of India dated the 8th January, 2004 together with an explanatory memorandum seeking to exempt all passengers from Foreign Travel Tax under section 41 of the Finance Act, 1979.

(Placed in Library, See No. LT 8795/04)

2. A copy of the Notification No. G.S.R. 31 (E) (Hindi and English versions) published in Gazette of India dated the 8th January, 2004 together with an explanatory memorandum seeking to exempt all passengers from Inland Air Travel Tax under section 49 of the Finance Act, 1989.

(Placed in Library, See No. LT 8796/04)

3. A copy of the Notification No. S.O. 130 (E) (Hindi and English versions) published in Gazette of India dated the 28th January, 2004 together with an explanatory memorandum seeking to reduce the rate of Stamp Duty on eight instruments mentioned in the Notification issued under section 9 of the Indian Stamp Act, 1899.

(Placed in Library, See No. LT 8797/04)

4. A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-
 - i. G.S.R. 945 (E) published in Gazette of India dated the 15th December, 2003 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Chloroquine Phosphate, originating in, or exported from, the People's Republic of China, at the rates recommended by the designated authority.
 - ii. G.S.R. 14 (E) published in Gazette of India dated the 7th January, 2004 together with an explanatory memorandum seeking to impose final anti-dumping duty on Borax decahydrate, originating in, or exported from, Turkey and the People's Republic of China, at the rates recommended by the designated authority.
 - iii. G.S.R. 16 (E) published in Gazette of India dated the 7th January, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 23/2002-Cus., dated the 1st March, 2002.
 - iv. G.S.R. 54 (E) published in Gazette of India dated the 20th January, 2004 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of Flexible Slabstock Polyol, originating in, or exported from the People's Republic of China, Republic of Korea, Taiwan and Brazil, at the rates recommended by the designated authority.

- v. G.S.R. 62 (E) published in Gazette of India dated the 21st January, 2004 together with an explanatory memorandum seeking to rescind Notification No. 69/2000-Cus., dated the 19th May, 2000.
- vi. G.S.R. 63 (E) published in Gazette of India dated the 21st January, 2004 together with an explanatory memorandum seeking to impose anti-dumping duty on metallurgical coke, originating in, or exported from, the People's Republic of China, at the rates recommended by the designated authority.
- vii. G.S.R. 67 (E) published in Gazette of India dated the 22nd January, 2004 together with an explanatory memorandum seeking to withdraw provisional anti-dumping duty imposed on the imports of Copper Clad Laminates, originating in, or exported from, the People's Republic of China, Hong Kong, Taiwan, South Korea and Philippines.

(Placed in Library, See No. LT 8798/04)

1. A copy each of the following Notifications (Hindi and English versions) under of section 296 of the Income Tax Act, 1961:-
 - i. The Income-tax (First Amendment) Rules, 2004 published in Notification No. S.O. 46 (E) in Gazette of India dated the 12th January, 2004 together with an explanatory memorandum.
 - ii. The Income-tax (Second Amendment) Rules, 2004 published in Notification No. S.O. 47 (E) in Gazette of India dated the 12th January, 2004 together with an explanatory memorandum.
 - iii. The Income-tax (Third Amendment) Rules, 2004 published in Notification No. S.O. 48 (E) in Gazette of India dated the 12th January, 2004 together with an explanatory memorandum.
 - iv. The Income-tax (Fourth Amendment) Rules, 2004 published in Notification No. S.O. 49 (E) in Gazette of India dated the 12th January, 2004 together with an explanatory memorandum.
 - v. The Income-tax (Fifth Amendment) Rules, 2004 published in Notification No. S.O. 50 (E) in Gazette of India dated the 12th January, 2004 together with an explanatory memorandum.
 - vi. The Scheme for Filing of Returns by Salaried Employees through Employer, 2004 published in Notification No. S.O. 51 (E) in Gazette of India dated the 12th January, 2004 together with an explanatory memorandum.
 - vii. The Income-tax (Sixth Amendment) Rules, 2004 published in Notification No. S.O. 52 (E) in Gazette of India dated the 12th January, 2004 together with an explanatory memorandum.
 - viii. S.O. 53 (E) published in Gazette of India dated the 12th January, 2004 together with an explanatory memorandum excluding the individuals who have income from pension from the purview of the provisions of first proviso to sub-section (1) of section 139 of the Income Tax Act, 1961.

(Placed in Library, See No. LT 8799/04)
